

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 219  
IB-879/ND/2019

**IN THE MATTER OF:**

**M/s Amrex Marketing Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s Universal Conveyor Beltings Ltd. & Ors.**

**...RESPONDENT**

**Section**

**Under Section 59 of C. Act**

**Order delivered on 17.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Ms. Niharika Ahluwalia and  
Ms. Sneha Kohli, Advocates**

**For the Respondent/ Corporate-debtor**

**:Mr. Nubari Alvi, Advocate for  
R5 for Mr. N.R. Khaitan**

**ORDER**

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15<sup>th</sup> March, 2020, the matter is adjourned to 23.04.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**